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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

(2)

OA NO. 3251/2002  
MA NO. 2816/2002

This the 13th day of December, 2002

HON'BLE JUSTICE SH. V.S. AGGARWAL, CHAIRMAN  
HON'BLE SH. V.K. MAJOTRA, MEMBER (A)

R.L.Gupta,  
s/o Late Sh. Tulsi Ram  
R/o E-2/114, Shastri Nagar,  
P.O.Ashok Vihar,  
Delhi-110052.  
Retired Principal,  
Govt. Boys Senior Sec. Secondary School,  
Rampura,  
Delhi-35.  
(Applicant in person)

Versus

1. Govt. of NCT of Delhi  
Through its Chief Secretary,  
Delhi Sachivalaya,  
Players Building,  
I.P.Estate,  
New Delhi-2.
2. Director of Education,  
Govt. of NCT of Delhi,  
Old Secretariate,  
Delhi-110054.
3. Deputy Director of Education,  
District North-West (B)  
F.U.Block, Pitampura,  
Delhi-52.
4. Drawing & Disbursing Officer (DDO),  
Govt. Boys Senior Secondary School,  
Rampura, Delhi-110035.

O R D E R (ORAL)

Justice Sh. V.S. Aggarwal,

MA-2816/2002 filed for condonation of delay is allowed.

2. Applicant had been promoted as a Vice Principal on 13.7.89 on 30.10.95. He was promoted as Principal on ad hoc basis. He retired on 30.4.96 on attaining the age of superannuation. It is stated that the 7th Pay Commission's report had been accepted in September 1997. The juniors of the applicant have been granted the benefit of pay and scale from 1.1.96. By virtue of the present application, the applicant who has

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appeared in person, seeks a direction that the pay of the applicant should be stepped up to the level of his juniors from 1.1.96 or the date applicable in the case of juniors, i.e., 18.1.96 and his pay should be refixed with consequential retiral benefits to be awarded to the applicant. In this regard, the applicant has submitted the representation dated 22.7.2002 which was preceded by another representation of 11.2.2002.

3. Taking stock of the facts, it is directed that Resp. No.2 would consider and pass a speaking order on the representation of the applicant preferably within 6 months of the receipt of the copy of this order and in case the claim of the applicant for stepping up of his pay is granted, necessary consequential benefits should be awarded to him. It shall be highly appreciated if a speaking order in this regard is passed and conveyed to the applicant. OA is disposed of.

V.K.Majotra

( V. K. MAJOTRA )  
Member (A)

"sd"

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( V.S. AGGARWAL )  
Chairman